

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/01372/2017

Chandigarh, this the 16th day of November, 2017

...

**CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &
HON'BLE Ms. P. GOPINATH, MEMBER (A)**

Vijay Bharti s/o Sh. Ram Roop Singh, aged 59 years and 4 months, working as Multi Tasking Staff (MTS) in the office of Regional Provident Fund Commissioner, Chandigarh. Group -C)

....Applicant

(Present: Mr. K.B. Sharma, Advocate)

VERSUS

1. Union of India through Secretary to Government of India, Ministry of Labour & Employment, Shram Shakti Bhawan, Rafi Marg, New Delhi.
2. The Central Provident Fund Commissioner, EPF Organization, (Under Ministry of Labour & Employment), Bhavishya Nidhi Bhawan, 14, Bhikaji Camma Palace, New Delhi.
3. Regional Provident Fund Commissioner EPF Organization, SCO No. 4-7, Sector 17-D, Chandigarh.

....Respondents

**ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)**

1. The main contention of learned counsel, at this stage, is that although the applicant has moved representation dated 08.11.2017 (Annexure A-2), for redressal of his grievance, but no decision has yet been taken on it, by the Competent Authority.
2. Having heard learned counsel for the applicant, having gone through the record with his valuable help, after considering the entire matter, and without expressing any opinion on the merits, lest it may prejudice the case of either side, the main O.A. is disposed of with a direction to the Regional Provident Fund Commissioner, (Respondent No.3), to sympathetically consider and

decide the indicated representation, by passing a speaking/reasoned order, and in accordance with law, within a period of one month from the date of receipt of copy of this order.

3. Meanwhile, the respondents are directed to maintain status quo with regard to the posting of the applicant.

Copy dasti.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 16.11.2017

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